

# FORM A

## PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

### FOR THE ATTENTION OF THE CREDITORS OF AVAIL HOLDING LIMITED

#### RELEVANT PARTICULARS

1.	<b>Name of Corporate Debtor</b>	<b>Avail Holding Limited</b>
2.	Date of incorporation of Corporate Debtor	17-05-1985
3.	Authority under which Corporate Debtor is incorporated / registered	RoC- Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	L67190DL1985PLC020953
5.	Address of the registered office and principal office (if any) of Corporate Debtor	209, Bhanot Plaza - II, 3, D.B. Gupta Road, New Delhi-110055, India
6.	Insolvency commencement date in respect of Corporate Debtor	<b>29-01-2024</b> (Copy of order received on 09-02-2024)
7.	Estimated date of closure of insolvency resolution process	<b>27-07-2024</b>
8.	Name and Registration number of the insolvency professional acting as Interim Resolution Professional	<b>Mr. Parveen Bansal</b> <b>Reg. No.:</b> IBBI/IPA-001/IP-P00175/2017-2018/ 10344
9.	Address & email of the interim resolution professional, as registered with the board	J-347, Block J, Sarita Vihar, New Delhi-110076. <b>Email:</b> pkbansal00@gmail.com
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	J-347, Block J, Sarita Vihar, New Delhi-110076. <b>Email:</b> avail.holding@truproinsolvency.com
11.	Last date for submission of claims	<b>23-02-2024</b>
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Not Applicable
13.	Names of insolvency professionals identified to act as authorised representative of creditors in a class (three names for each class)	Not Applicable
14.	(a) Relevant forms and (b) Details of authorized representatives are available at:	(a) Weblink: <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a> (b) Not Applicable

commencement of a corporate insolvency resolution process of the **Avail Holding Limited** on **29-01-2024** (Copy of order received on 09-02-2024).

The creditors of Avail Holding Limited, are hereby called upon to submit their claims with proof on or before **23-02-2024** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

**Submission of false or misleading proofs of claim shall attract penalties.**

**Sd/-**

**CA Parveen Bansal**

Interim Resolution Professional

In the matter of Avail Holding Limited

**Regn. No.:** IBBI/IPA-001/IP-P00175/2017-18/10344 | **AFA Valid upto:** 30.10.24

**Communication Email :** avail.holding@truproinsolvency.com

**Registered Email:** pkbansal00@gmail.com

**Date :** 10.02.2024

**Place:** New Delhi

**Regd. Address:** J-347, Block J, Sarita Vihar, New Delhi-10076